

91

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 17.12.1998

OA 411/98

Dr.M.K.Srivastava s/o Late Pratap Narain Srivastava r/o F-4, Vinayak Path, Bani Park, Jaipur.

... Applicant

Versus

1. Union of India through the Under Secretary to the Government, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi.
2. The Director, Central Government Health Scheme, Nirman Bhawan, New Delhi.
3. Shri T.Jena, Director (CHS), Govt. of India, Ministry of Health & Family Welfare, CHS-II Section, Nirman Bhawan, New Delhi.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.Manish Bhandari

For the Respondents

... \_\_\_\_\_

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Dr.M.K.Srivastava, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to allow the applicant to work at Jaipur on the post of Additional Director, Central Government Health Scheme at Jaipur.

2. Heard the learned counsel for the applicant. The learned counsel for the applicant seeks permission to withdraw this application. Permission to withdraw this application is granted. The OA is dismissed as having been withdrawn and it stands disposed of accordingly.

G.Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK